

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. C/588/2012

(Arising out of Order-in-Appeal No. 236/MCH/AC/SVB/2012 dt.
12.04.2012 passed by the Commissioner of Customs
(Appeals)Mumbai-I)

M/s. Barnet India Pvt. : Appellant

VS

Commissioner of Customs (Import), Mumbai : Respondent

Appearance

Shri Chirag Shetty, Advocate for Appellant

Shri M.K.Mall, Asstt.Commr. (A.R) for respondent

CORAM:

Hon'ble Shri Ramesh Nair, Member (Judicial)

Hon'ble Shri Raju, Member (Technical)

Date of hearing : 06/04/2018

Date of pronouncement : 06/04/2018

ORDER NO. A/86068/2018

Per : Ramesh Nair

Shri Chirag Shetty Ld. Counsel appearing on behalf of the
appellant stated that the appellant has instructed to withdraw the
appeal. Accordingly the appeal is dismissed as withdrawn.

(Pronounced in court)

(Raju)
Member (Technical)

(Ramesh Nair)
Member (Judicial)